

By E-Mail/Special Messenger

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2022/ /A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To,
The District & Sessions Judge
Kamrup, Amingaon

Dated Guwahati, the May, 2022

Sub:- **Permission to avail LTC.**

Ref:- Your letter No. DJKA/3020/2022 dated 27.04.2022

Sir,

With reference to the above, I am directed to inform you that , Smti Monmee Sarma, Chief Judicial Magistrate, Kamrup, Amingaon has been allowed to avail LTC for the current block period of 2018-2021 (by way of carry forward) tentatively from 03.10.2022 to 10.10.2022 with Headquarter leave permission to visit Jammu & Kashmir from Guwahati via Delhi along with her husband Sri Rana Dutta, minor Daughter Aashriya Dutta and her mother Smti Abantee Sarmah. by the shortest possible route, as per existing Rules.

Smti Sarma may be informed accordingly.

Thanking you.

Yours faithfully

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REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2022/3522 - 3525 /A, dated 24/5/22

Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Smti Monmee Sarma, Chief Judicial Magistrate, Kamrup, Amingaon with reference to his letter No. CJM/K/Amingaon 592 dated. 27.04.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and necessary action.
- ✓ 4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

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REGISTRAR (VIGILANCE)